

[Shri S M Banerjee]

kindly hear me. I am not making any reference to the adjournment motion. This is about the wage board. He made a statement regarding the report of the central wage board for the coal mining industry.

Mr. Speaker: Will you kindly sit down. You tabled an adjournment motion which I have not allowed, therefore you want to say ...

श्री सुधीर (मुन्नेर) : श्री जी  
बकस्य प्रयासः त्रै उक्तं वारे ने यह वान  
रह ।।

Mr. Speaker: I have stated that once the Minister makes a statement, if something else is to be done, let us have some discussion. I have promised on the floor of the House that if you want something, I am prepared to allow. But the moment a statement is made, if there is a discussion, it will neither serve the purpose of the hon member, nor

Shri S. M. Banerjee: If I talk irrelevantly, kindly stop me.

Mr. Speaker: Now, let us go for food and come back at 2 P.M.

13 hrs.

The Lok Sabha then adjourned for Lunch at Fourteen of the Clock

The Lok Sabha reassembled after Lunch at Fourteen of the Clock

[MR DEPUTY-SPEAKER in the Chair]

REPORT OF CENTRAL WAGE BOARD FOR COAL MINING INDUSTRY—contd

Shri S. M. Banerjee: I was on my legs when the House adjourned.

Mr. Deputy-Speaker: The Speaker said that you might study the statement that was made and then later on you could see how you could pursue it. If you want you can put a question.

Shri S. M. Banerjee: I want to clarify certain things. The hon. Minister has made a statement that he had issued a notification and the government resolution on the report of the wage board for the mining industry. He has further pleaded for the smooth sailing of the report and proposes to call a bipartite meeting with the employers and the employees. I welcome this move. He has accepted the report of the wage board which is a welcome feature on the other hand in today's newspaper there is an unfortunate news that there is an integrated plan to freeze wages and prices and it is almost ready. It further says that the measures envisaged include deferment of increased dearness allowance and other allowances of both the government and private employees.

Mr. Deputy-Speaker: I permitted you to put a question not to raise an issue about the speculative statement in a newspaper.

Shri S. M. Banerjee: If it were mere speculation, I would not have taken it up. It is said that the Finance Ministry wants to have this wage freeze and defer increase of D.A. to government employees and other allowances to the employees of the private sector till 31st March, 1968. It is also written in this report that the Labour Minister opposed this scheme. I want to know either from the Labour Minister or from the Finance Minister, if there is any unity in the Cabinet. Let them say that what is written here is wrong. Otherwise we went to demand a discussion on that. What is the information of the Labour Minister? He has accepted the report. How does he propose to implement it?

Mr. Deputy-Speaker: I am surprised at this. He made a statement regarding the coal wage board.

Shri S. M. Banerjee: Let them say: there is no basis for this report.

**Shri Hathi:** The decision has been taken by the Government and there is no question of non-unity in the Cabinet. This decision has been seen and concurred by the Finance Ministry.

**Shri S. M. Banerjee:** That is not my point.

**Mr. Deputy-Speaker:** So far as the wage board is concerned, he has made the position clear.

**Shri S. M. Banerjee:** When there is wage freeze how can they implement it?

**Mr. Deputy-Speaker:** Let us hear the Finance Minister. He will deal with all aspects.

**Shri S. M. Banerjee:** Then, let the Finance Minister cover this point also in his speech.

**Shri Indrajit Gupta (Alipore):** Shall I ask a question on this statement? In the Government resolution the recommendations of the Board which the Government has decided to accept and implement from 15th August, 1987 are listed here, I do not want to read out the list. As we all know, some of the recommendations of the Board were unanimous and some not unanimous. I would like to know, because it is not clear from this resolution at all some of the recommendations which were not unanimous have also, I think, been accepted by the Government, that is which were majority decisions with perhaps the employers dissenting. I would like to know whether in the recent round of talks tripartite discussion the employers have now agreed with those recommendations which were not unanimous in the board. Did they say that they will implement them provided the Government asks them to do so?

**Shri Hathi:** Generally, it is not that either unanimous or non-unanimous recommendations should be accepted by the Government. Whichever the Government think on merits

should be accepted, they accept. But, before that, they do have a discussion and know the consensus. The main hurdle was about the implementation. For that, we are certainly having bi-partite discussion ..

**Shri Indrajit Gupta:** He has not answered the question.

**Shri Hathi:** I think generally we do not announce them after taking the agreements of the parties concerned.

**Shri Indrajit Gupta:** I did not say that I only wanted to know those recommendations of the board which were not unanimous and which Government have considered it necessary to accept, whether the employers' representatives in this conference were also agreeable to them, or they said 'they are not unanimous, therefore, we would not implement them'. In that case what is the good of Government accepting them?

**Shri Hathi:** It is not as if first the agreement of the employers is taken and then it is announced. When the report is received Government accepts those recommendations which it thinks are reasonable to accept. But by and large we know that there will not be much difficulty. It may be, that some time limit may have to be extended or they might require some accommodation. That portion, of course is going to be discussed.

**श्री मधु लिखते -** उपायुक्त महोदय मे गवर्नेमन्टने कामगारों की सप्ट के बारे में नहीं पूछ रहा है जो कि महगारों के सम्बन्ध में है, दूसरी बातों के सम्बन्ध में भी नहीं पूछ रहा है। टाटमज प्राक इंडिया में एक बाबय है—

"The question whether deferment should also cover the revision of salaries is believed to be still under examination"

मैं इतना ही माननीय जी से पूछना चाहता हूँ कि क्या मेलरी रिवीजन और उस के बारे में डफरमेंट करने का मामला भी इस

[श्री मधु लिमये]

वक्त विचाराधीन है? मुझे डर है हमेशा हमने देखा है कि यह जो मजदूर मंत्रालय है यह सैकण्ड क्लास या थर्ड क्लास मंत्रालय है, मूठ मंत्रालय और वित्त मंत्रालय का इतना ता ताशाही राज्य मजदूर मंत्रालय पर रहता है कि इन को बान को कोई नहीं पूछता। मैं पचासो उदाहरण दे सकता हूँ। इस लिये मैं चाहता हूँ कि आप खुलासा करे कि क्या देज रिबोजन या सैलरी रिबोजन को जमा कर रखने का, फोज करन का मामला भी विचाराधीन है?

**Shri Haithi:** So far as this decision of the age Board is concerned, I have very clearly stated that this decision has been taken with the concurrence of the Finance Ministry and the Finance Minister himself. Therefore, this question does not arise, of second class or third class.

श्री मधु लिमये मैं मावागण बान पूछ रहा हूँ, वह तो फौज माइन्ड का हो गया।

**Shri Haithi:** So far as others are concerned, it is only a report. It is not Government decision at all.

14.09 hrs.

RE QUESTION OF PRIVILEGE

**Shri Hem Barua (Mangaldai):** Sir, may I draw your attention to a very relevant point? This morning I submitted a privilege motion against the hon Home Minister in relation to Madhya Pradesh. While making a statement on Madhya Pradesh the Home Minister admitted that the Governor of the State acted on the advice of the so-called Chief Minister of Madhya Pradesh. He is not the Chief Minister now unless he is propped up, because he has lost the majority in the Assembly. Now, this Governor has behaved in a very partisan manner. He was seen in the last AICC meeting in Delhi also attending that meeting. He has betrayed a partisan attitude even in this matter.

**Mr. Deputy-Speaker:** You have already been informed by the Speaker that he has not given his consent. It has been disallowed.

श्री मधु लिमये (मुंगेर) लीन गेद रिबोजनकार, प्रस्तुत ता विचाराधीन है मूठ मंत्री प्रॉन्ग इंर के वक्तव्यों के बारे में।

**Mr Deputy-Speaker:** It is under consideration with the Speaker

श्री मधु लिमये . मैं छाज रही उठा गग हूँ उरु जवाब छाने के बाद हूँ का करने वा मीवा दिा जाय।

**The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh):** I am not sure whether the Governor attended the AICC meeting or not.

**Shri Hem Barua:** I have been told by many journalist friends of mine who saw him in that meeting.

**Dr. Ram Subhag Singh:** He did not attend as a member.

14 11 hrs.

FINANCE (No 2) BILL, 1967

**Mr Deputy-Speaker:** The House will now take up the Finance (No 2) Bill.

श्री जबर लाल गुप्त (दिन्धी मरर)  
इ।। जा 15 घंटे कबे गये हैं तो इ-र मय का डिबोजन कैपे छान कीजियेगा?

**Mr Deputy-Speaker:** Let the Finance Minister move it and make his speech, then we will decide about the time.

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** Sir, I move \*

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1967-68, be taken into consideration."

\*Moved with the recommendation of the President.